

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 1338

TO BE ANSWERED ON WEDNESDAY, THE 25TH JULY, 2018

Nyaya Mitra Scheme

1338. SHRI KUNWAR BHARATENDRA:

Will the Minister of LAW AND JUSTICE be pleased to state?

- (a) the details of the numbers and particulars of cases disposed off under the Nyaya Mitra Scheme;
- (b) (b) the names of the States in which the programme has been implemented;
- (c) whether any measures are being taken to extend the Scheme to other States; and
- (d) If so, provide a timeline for the expansion of the programme?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND
CORPORATE AFFAIRS
(SHRI P. P. CHAUDHARY)**

- (a): Disposal of cases is within the domain of judiciary. Nyaya Mitra initiative, besides assisting the district judiciary in reduction of pendency of ten year old cases, also aims at providing legal advice to the marginalized people, liaising with government departments and state legal services authority to fast track the disposal of cases, and referring cases to Lok Adalats. Nyaya Mitras have assisted the district judiciary in dealing with 236 cases which include civil cases such as matrimonial cases, accident claim cases and criminal cases.

- (b): Nyaya Mitra initiative covers 16 States namely, Uttar Pradesh, Bihar, Maharashtra, Gujarat, Odisha, Rajasthan, West Bengal, Assam, Jammu & Kashmir, Tripura, Meghalaya, Manipur, Nagaland, Arunachal Pradesh, Sikkim and Mizoram.
- (c): There is no proposal presently under consideration to extend the Nyaya Mitra initiative to other States.
- (d): Does not arise.